## CIVIL AVIATION be pleased to state:

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- (a) whether the Government of Japan have proposed to pay compensation for these Indian labourers who were killed as a result of crash of a Japanese plane near Badarpur;
- (b) if so, the amount of compensation proposed by them; and
- (c) whether the amount of compensation has been paid to the relatives of the deceased?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c) No information in this regard has been received from the Government of Japan. However, according to certain press reports, the question of paying compensation to the families of the four labourers who were killed while working at the site of the crash, as well as the amount of compensation to be paid, was under consideration of the Japan Airline authorities.

## WRECKAGE OP AIRCRAFT OF JAPANESE AIR-LINES

- 132. SHRI BHOLA PRASAD: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that the authorities of JAL and Japanese Government have requested the Government of India to hand over all the wreckage and the flight recorder of the crashed aircraft to be flown to Japan; and
- (b) if so, the reaction of the Government thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b) Yes, Sir. The Embassy of Japan in India and the representatives of Japan Airlines requested that permission might be accorded to take the records and certain parts of the aircraft found near the wreckage, back to Japan for the purpose of investigation into the causes of the accident. They were informed that the Government of India had already appointed a Court of Inquiry headed by a High Court Judge, and that all available evidence would have to be placed before the Court. However, after the Court had done with the evidence, it might be possible to hand over the relevant material to the Japanese authorities

## MASTER PLANS FOR MONUMENTS OF CULTURAL INTEREST

- 133. SHRIMATI SITA DEVI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :
- (a) whether it is a fact that the Central Tourism Department propose to obtain the services of United Nations experts to prepare master plans for selected monuments of cultural interests; and
  - (b) if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No, Sir.

(b) Does not arise.

## ASSISTANCE TO WEST BENGAL FOR DROUGHT RELIEF

134. SARDAR AMJAD A LI : SHRISALIL KUMAR GANGULY:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have received any request from the Government of West Bengal for allocation of Rs. 29 crores to meet the situation arising out of the recent drought in the state;
- (b) whether Government have set up any study team to assess the requirements of funds for the West Bengal Government; and
- (c) if so, what decision Government have taken for the allocation of relief funds?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) to (c) In response to a request from the State Government, a Central team of officers visited West Bengal towards the end of May and early June 1972 to make an on-the-spot assessment of the drought situation and recommend ceilings of expenditure on various relief measures for purposes of Central assistance. The State Government had estimated their requirement of funds in this connection at Rs. 30.62 crores. After discussions with the State Government and in the light of impressions gathered during its visit, the Central team has recommended a ceiling of Rs. 6.85 crores for the various relief measures in the current financial year, including Rs 2.15 crores for shortterm loans for agricultural inputs. This ceiling of Rs. 6.85 crores has been accepted and communi-